

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 366/93

Date of Order: 21.4.1993

BETWEEN :

P.Malla Reddy

.. Applicant.

A N D

1. The General Manager,
South Central Railway,
Secunderabad.

2. The Chief Workshop Manager,
Loco wagon and Carriage,
Lallaguda, S.C.Railway,
Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. V.Jagapathi

Counsel for the Respondents

.. Mr. N.V.Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

T - S. R. P.

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Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy , Member (Jydl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents by the applicant who is an Ex-service man to direct the respondents to refix his pay on his re-employment as Senior Clerk taking into consideration of 15 years of service rendered by him in the military and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Today we have heard Mr.V.Jagapathi, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the respondents.

3. During the course of the hearing it was submitted on behalf of [REDACTED] the applicant he had been put in a representation for redressal of his grievance to the competent authority on 23.7.1992 and followed by another representation dated 15.12.1992. As the applicant was not informed with regard to the stand of the respondents on the said representation, the applicant had put in other representation dated 6.1.1993. According to the applicant all the said three representations are pending with the respondents as on date.

4. So, in view of this position we are of the opinion that the interest of Justice would be met if this OA is disposed of by giving appropriate directions. Hence, the respondents are hereby directed to pass final orders on the said representations of the applicant dated 23.7.1992, 15.12.1992 and 6.1.1993 within two months from the date of

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the communication of this order. If the applicant continues to be aggrieved by the orders passed by the respondents the applicant will be at liberty to approach this Tribunal afresh in accordance with law.

T. Chandrasekara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated : 21st April, 1993

(Dictated in Open Court)

89/483
Deputy Registrar (J)

To

sd
1. The General Manager, S.C.Rly, Secunderabad.
2. The Chief Workshop Manager, Loco Wagon and Carriage, Lallaguda, S.C.Rly, Secunderabad.
3. One copy to Mr.V.Jagapathi, Advocate, Twin city market complex, J.N.Road, Abids, Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

*32/4
for 50*

TYPED BY 3 COMPARED BY
CHECKED BY 3 APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.H.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 21 - 4-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.
in

O.A.No. 366/93

T.A.No. (W.P.No

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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